

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

R.A. No. 135/90 In

O.A. No. 921/90

T.A. No.

199

DATE OF DECISION 8-11-1981

Shri Har Saran

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India &amp; Others

Respondent

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member

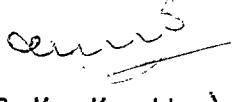
1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(Judgement delivered by Hon'ble Mr. P.K.  
Kartha, Vice-Chairman)

The petitioner in this R.A. is the original applicant in OA-921/90 which was disposed of by judgement dated 19.9.1990. The point involved in the application was whether the reversion of the petitioner from the post of Assistant Mason to the post of Beldar was legally sustainable. After going through the records of the case and hearing both sides, the Tribunal found no merit in the application and the same was dismissed at the admission stage itself. On going through the R.A., we see no error apparent on the face of the judgement. The petitioner has also not brought out any fresh

facts warranting a review of the judgement. The  
R.A. is accordingly dismissed.

  
(D.K. Chakravorty)  
Administrative Member

  
(P.K. Kartha)  
Vice-Chairman (Judl.)